

(b) whether Government have examined the said awards and by when the same are likely to be implemented; and

(c) whether Government propose to raise the present limit in respect of Central Government employees, for the purpose of drawing O.T.A. by them, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) and (c) The Awards are still under examinations of the Government.

Settlement of Akali Demands

457. SHRI N. P. CHENGALRAYA-NAIDU:

SHRI SHIVA CHANDRA JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government had rounds of talks with the Akalis to reach an agreement for peaceful settlement of all the issues in regard to Punjab;

(b) if so, how many times the talks were held;

(c) the extent to which the demands of Akalis was met; and

(d) whether the State Chief Ministers of Haryana and Rajasthan were also called at these talks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Ten times since January, 1983.

(c) A good deal of progress has been made in this regard. However, a final understanding is yet to be reached.

(d) Yes, Sir. They were called at some of the meetings.

1981 Census

458. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state the date by when the final figures of community-wise and language-wise break-up of the total and State-wise population of the country on the basis of 1981 census is likely to be published?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): The final figures of community-wise i.e. religion-wise and language-wise break-up of the total and State-wise population of the country on the basis of 1981 Census are likely to be published by early 1985.

Atrocities against Harijans

459. SHRI SYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of cases of atrocities which took place in the country against Harijans during the first nine months of 1982-83;

(b) the number of lives lost; persons injured, women assaulted dwellings burnt in such cases;

(c) the estimated value of movable property destroyed as a result of such atrocities;

(d) the amount spent by the various State Governments on relief, rehabilitation and ex-gratia payments to the victims;

(e) the number of criminal cases filed in connection with such atrocities; and

(f) the number of persons sentenced in such cases?